BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO.124/2024(WZ)
[EARLIER ORIGINAL APPLICATION NO. 53/2024(WZ)(LP)]

Nilesh Shitote **.... Applicant**

Versus

Sh. Cement Company & Ors. **.... Respondents**

ADDITIONAL AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 4.

I Kartikeya Langote, aged 53 years, occupation – Service, the Sub Regional Officer Pune- I of the Maharashtra Pollution Control Board at Pune Region, having office address at 3rd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

(1) I am filing this Affidavit in compliance of the Order dated 03/09/2024 passed by this Hon'ble NGT.

(2) I say and submit that the present application filed by the Applicant Mr. Nilesh Shitole, residing at Post Patas, Taluka

Daund, District Pune, alleging that Respondent No. 1, Shree Cement Company, situated in Patas, Taluka Daund, District Pune, is causing huge pollution through transporting ash in vehicles.

(3) I say and submit that in compliance of the Order dated 31/05/2024, passed by this Hon'ble NGT, the Respondent Board has filed its Report before the Hon'ble NGT on 20/08/2024, which was taken on record by this Hon'ble NGT.

(4) I say and submit that the Respondent No.1-M/s. Maharashtra Cement Plant (A unit of Shree Cement Ltd.), has obtained Environmental Clearance from the State Level Environment Impact Assessment Authority (SEIAA) on 01/02/2019. A copy of Environment Clearance dated 01/02/2019 is attached as an **Annexure I.**

(5) I say and submit that on the basis of personal hearing extended to Respondent No.1-Industry, the Repondent Board has issued Interim Directions vide letter dated 30/10/2024 for time bound compliance of the interim directions. A copy of the Interim Directions dated 30/10/2024 is enclosed attached as an **Annexure-II**.

(6) I say and submit that the Respondent No.1-Industry has submitted the Action Taken Report vide letter dated 11/11/2024 alongwith photographs to the Interim Directions

dated 30/10/2024 issued by the Respondent Board. A copy of the Action Taken Report dated 11/11/2024 is attached as an **Annexure-III**.

(6) Hence this Affidavit.

Solemnly affirmed on this 13 NOV 2024 of November, 2024 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 4.

13/11/24

ADVOCATE

(Karthikeya Langote)
Sub-Regional Officer-Pune-I

BEFORE ME

MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA
13 NOV 2024

NOTARY MANGALA N. WAKHARE PUNE CITY MAHARASHTRA REG. NO. 15781 EXPIRY DT. 05/12/2024 GOVERNMENT OF INDIA

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

सत्यमेव जयते

Environment department,
Room No. 217, 2nd floor,
Mantralaya, Annexe,
Mumbai- 400 032.
Date:February 1, 2019

To,
M/s. Maharashtra Cement Plant (A unit of Shree Cement Ltd.)
at Khasra No. – 676, 681, 679, 680, 683, 675/1, 675/2, 682, 677, 678, 733/B/1, 733/B/2, 733/B/3, 733/B/4, 733/B/5, 733/B/6, 733/B/7, 733/B/8, 733/B/9, 733/A, 733/B/10/A, 733/B/10/B, 741, 731/5

Subject: Environment Clearance for Proposed Clinker Grinding Unit of 5.5 Million TPA Cement Production Capacity (Phase - I: 3.0 Million TPA & Phase - II: 2.5 Million TPA) and D.G. Sets of 1250 KVA (1000 KVA / 2 x 500 KVA & 250 KVA) near Villages: Patas & Kangaon, Taluka: Daund, District: Pune (Maharashtra) by M/s. Maharashtra Cement Plant (A unit of Shree Cement Ltd.)

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 153rd A (Day-2)rd meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 152nd meetings.

2. It is noted that the proposal is considered by SEAC-I under screening category B as per EIA Notification 2006.

Brief Information of the project submitted by you is as below :-

1.Name of Project	Proposed Clinker Grinding Unit of 5.5 Million TPA Cement Production Capacity (Phase - I: 3.0 Million TPA & Phase - II: 2.5 Million TPA) and D.G. Sets of 1250 KVA (1000 KVA / 2 x 500 KVA & 250 KVA) near Villages: Patas & Kangaon, Taluka: Daund, District: Pune (Maharashtra)
2.Type of institution	TOR
3.Name of Project Proponent	M/s. Maharashtra Cement Plant (A unit of Shree Cement Ltd.)
4.Name of Consultant	JM EnviroNet Pvt. Ltd.
5.Type of project	Other
6.New project/expansion in existing project/modernization/diversification in existing project	New Project
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	NA
8.Location of the project	Khasra No. – 676, 681, 679, 680, 683, 675/1, 675/2, 682, 677, 678, 733/B/1, 733/B/2, 733/B/3, 733/B/4, 733/B/5, 733/B/6, 733/B/7, 733/B/8, 733/B/9, 733/A, 733/B/10/A, 733/B/10/B, 741, 731/5
9.Taluka	Daund
10.Village	Patas & Kangaon
Correspondence Name:	Mr. Rakesh Bhargava, Vice President (Environment)
Room Number:	NA
Floor:	NA
Building Name:	NA
Road/Street Name:	Post Box No. 33, Bangur Nagar, Andheri Deori
Locality:	Beawar
City:	Beawar, District Ajmer (Rajasthan)
11.Whether in Corporation / Municipal / other area	Daund Municipal Corporation - Near Dr. Ambedkar Chowk, Daund – 413801, District- Pune, Phone No. +(91)-2117-262444, 262324.

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12.IOD/IOA/Concession/Plan Approval Number	No
	IOD/IOA/Concession/Plan Approval Number: NA
	Approved Built-up Area:
13.Note on the initiated work (If applicable)	NA
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	NA
15.Total Plot Area (sq. m.)	65.69 Acres (26.58 ha)
16.Deductions	Nil
17.Net Plot area	65.69 Acres (26.58 ha)
18 (a).Proposed Built-up Area (FSI & Non-FSI)	**FSI area (sq. m.):** NA
	Non FSI area (sq. m.): NA
	Total BUA area (sq. m.):
18 (b).Approved Built up area as per DCR	**Approved FSI area (sq. m.):**
	Approved Non FSI area (sq. m.):
	Date of Approval:
19.Total ground coverage (m2)	NA
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	NA
21.Estimated cost of the project	6237000000

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22.Production Details

Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Cement	Nil	458333.3	458333.3

23.Total Water Requirement

Dry season:	Source of water	Ground Water
	Fresh water (CMD):	350
	Recycled water - Flushing (CMD):	20
	Recycled water - Gardening (CMD):	20
	Swimming pool make up (Cum):	0
	Total Water Requirement (CMD) :	350
	Fire fighting - Underground water tank(CMD):	0
	Fire fighting - Overhead water tank(CMD):	0
	Excess treated water	0
Wet season:	Source of water	Ground Water
	Fresh water (CMD):	350
	Recycled water - Flushing (CMD):	20
	Recycled water - Gardening (CMD):	20
	Swimming pool make up (Cum):	0
	Total Water Requirement (CMD) :	350
	Fire fighting - Underground water tank(CMD):	0
	Fire fighting - Overhead water tank(CMD):	0
	Excess treated water	0
Details of Swimming pool (If any)	NA	

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24.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
Water Requirement	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Cooling tower & thermopack	0	310	310	0	0	0	0	0	0
Domestic	0	40	40	0	0	0	0	0	0

25.Rain Water Harvesting (RWH)	Level of the Ground water table:	2 - 5 m
	Size and no of RWH tank(s) and Quantity:	Not applicable as it's a water logged area hence recharge structures will be not feasible
	Location of the RWH tank(s):	Within Plant area
	Quantity of recharge pits:	NA
	Size of recharge pits :	NA
	Budgetary allocation (Capital cost) :	NA
	Budgetary allocation (O & M cost) :	NA
	Details of UGT tanks if any :	10000 KL pond

26.Storm water drainage	Natural water drainage pattern:	Rain water will be channelized through the proposed drainage inside the plant to the proposed pond. There is no Nallah passing through the land.
	Quantity of storm water:	55861.5 Cum
	Size of SWD:	10000 KL pond

27.Sewage and Waste water	Sewage generation in KLD:	25
	STP technology:	FAB Technology
	Capacity of STP (CMD):	1 STP, Capacity - 25 KLD
	Location & area of the STP:	Within the Plant area, Area - 10 m2
	Budgetary allocation (Capital cost):	Rs. 30 lacs
	Budgetary allocation (O & M cost):	Rs. 5 lacs

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28.Solid waste Management		
Waste generation in the Pre Construction and Construction phase:	**Waste generation:**	Spoil generated during construction.
	Disposal of the construction waste debris:	Construction waste like soil, brick bits, etc. will be utilized in leveling of land and road making.
Waste generation in the operation Phase:	**Dry waste:**	Municipal solid waste will be generated from plant canteen and guest house.
	Wet waste:	No wet waste will be generated.
	Hazardous waste:	A small quantity (20 KL/Annum) of Used oil and grease will be generated from plant machinery / gear box and D.G set as hazardous waste.
	Biomedical waste (If applicable):	500 gm per day biomedical waste will be generated.
	STP Sludge (Dry sludge):	Sludge will be generated from STP.
	Others if any:	No
Mode of Disposal of waste:	**Dry waste:**	Municipal solid waste generated from plant canteen and guest house will be collected, segregated and disposed off scientifically.
	Wet waste:	No wet waste will be generated.
	Hazardous waste:	Used oil and grease will be sold out to the CPCB authorized recycler.
	Biomedical waste (If applicable):	Sold to authorized Biomedical waste facilitator.
	STP Sludge (Dry sludge):	Sludge generated from STP will be used as manure in greenbelt development / plantation.
	Others if any:	No
Area requirement:	**Location(s):**	NA
	Area for the storage of waste & other material:	NA
	Area for machinery:	NA
Budgetary allocation (Capital cost and O&M cost):	**Capital cost:**	NA
	O & M cost:	NA

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29.Effluent Charecterestics					
Serial Number	**Parameters**	**Unit**	**Inlet Effluent Charecterestics**	**Outlet Effluent Charecterestics**	**Effluent discharge standards (MPCB)**
1	NA	NA	NA	NA	NA
Amount of effluent generation (CMD):		NA			
Capacity of the ETP:		NA			
Amount of treated effluent recycled :		NA			
Amount of water send to the CETP:		NA			
Membership of CETP (if require):		NA			
Note on ETP technology to be used		NA			
Disposal of the ETP sludge		NA			

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30.Hazardous Waste Details

Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Used Oil & Grease	5.1	KL/Annum	0	20	20	Sold to the CPCB authorized recycler

31.Stacks emission Details

Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases
1	Cement Mill-1	Nil	1	50	4	120 deg C
2	Cement Mill-2	Nil	1	39	1.6	100 deg C

32.Details of Fuel to be used

Serial Number	Type of Fuel	Existing	Proposed	Total
1	Coal	Nil	0.027 MTPA	0.027 MTPA
2	Petcoke	Nil	0.02 MTPA	0.02 MTPA
33.Source of Fuel		Local Market/ Indian and imported & other sources		
34.Mode of Transportation of fuel to site		Road & Rail		

35.Energy

Power requirement:	**Source of power supply :**	Maharashtra State Electricity Distribution Co. Ltd. (Grid) and D.G. Sets (for back-up).
	During Construction Phase: (Demand Load)	1000 kw
	DG set as Power back-up during construction phase	500 KVA
	During Operation phase (Connected load):	20 MW
	During Operation phase (Demand load):	20 MW
	Transformer:	No
	DG set as Power back-up during operation phase:	1250 KVA (1000 KVA / 2 x 500 KVA & 250 KVA)
	Fuel used:	HSD- 40 KL
	Details of high tension line passing through the plot if any:	No

Energy saving by non-conventional method:

Solar Energy

36.Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %

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1	Solar Lights	50

37.Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
Process	Nil	All major stacks (Cement Mill, Coal / Petcoke Mill) will be provided with bag house and Bag filters will be provided at all material transfer points to maintain the emission level within limits.
Domestic Waste water	Nil	Domestic waste water generated from the office toilets will be initially disposed off in soak pit and septic tanks until the competition of the project work; thereafter, STP will be installed and treated water will be used for greenbelt development / plantation.

Budgetary allocation (Capital cost and O&M cost):	**Capital cost:**	50
	O & M cost:	5

38.Environmental Management plan Budgetary Allocation

a) Construction phase (with Break-up):

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Air	Fugitive emissions	100

b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Air	Bag House, Bag Filters, Water Sprinklers & Cemented Roads etc.	2000	40
2	Water	Sewage Treatment Plant and Rain Water Harvesting System	100	10
3	Environmental Management Department	Day-to-day work	100	25
4	Occupational Health Management	Wellness of employees	200	10
5	Greenery Development & Solar Lighting	Plantation and non-conventional energy	200	10
6	Safety and Risk Mitigation Measures	Safety of workers	300	20

39.Storage of chemicals (inflamable/explosive/hazardous/toxic substances)

Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
HSD	NA	HSD Tank	40 KL & 20 KL	40 KL & 20 KL	NA	Near-by area	Road

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40.Any Other Information
No Information Available

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	CRZ/ RRZ clearance obtain, if any:	NA
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries	NA
	Category as per schedule of EIA Notification sheet	B
	Court cases pending if any	NA
	Other Relevant Informations	No
	Have you previously submitted Application online on MOEF Website.	Yes
	Date of online submission	13-09-2017

3. The proposal has been considered by SEIAA in its 152nd meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

Specific Conditions:

I	PP to obtain NA permission for industrial use from the District Collector. PP also to get layout sanctioned from the Asst. Director town planning and building permission from the competent authority.
II	PP to prepare CER plan and implent in consultation with the District Authority as per OM dated 01.05.2018 issued by MoEF&CC.
III	PP to obtain NA permission from District Collector.
IV	PP Shall comply with conditions mentioned with Annexure XXIII of the Office Memorandum issued by MoEF & CC vide F.No.22034/2018-IA.III dt.09.08.2018.

General Conditions:

I	(i)PP to achieve Zero Liquid Discharge ; PP shall ensure that there is no increase in the effluent load to CETP.
II	No additional land shall be used /acquired for any activity of the project without obtaining proper permission.
III	PP to take utmost precaution for the health and safety of the people working in the unit as also for protecting the environment.
IV	Proper Housekeeping programmers shall be implemented.
V	In the event of the failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieve.
VI	A stack of adequate height based on DG set capacity shall be provided for control and dispersion of pollutant from DG set. (If applicable).
VII	A detailed scheme for rainwater harvesting shall be prepared and implemented to recharge ground water.
VIII	Arrangement shall be made that effluent and storm water does not get mixed.
IX	Periodic monitoring of ground water shall be undertaken and results analyzed to ascertain any change in the quality of water. Results shall be regularly submitted to the Maharashtra Pollution Control Board.
X	Noise level shall be maintained as per standards. For people working in the high noise area, requisite personal protective equipment like earplugs etc. shall be provided.
XI	The overall noise levels in and around the plant are shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures, etc. on all sources of noise generation. The ambient noise levels shall confirm to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989.

XII	Green belt shall be developed & maintained around the plant periphery. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
XIII	Adequate safety measures shall be provided to limit the risk zone within the plant boundary, in case of an accident. Leak detection devices shall also be installed at strategic places for early detection and warning.
XIV	Occupational health surveillance of the workers shall be done on a regular basis and record maintained as per Factories Act.
XV	(The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.
XVI	The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Waste (Management and Handling) Rules, 2003 (amended). Authorization from the MPCB shall be obtained for collections/treatment/storage/disposal of hazardous wastes.
XVII	Regular mock drills for the on-site emergency management plan shall be carried out. Implementation of changes / improvements required, if any, in the on-site management plan shall be ensured.
XVIII	A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
XIX	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department
XX	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at http://ec.maharashtra.gov.in
XXI	Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
XXII	A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
XXIII	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM. SO2, NOx (ambient levels as well as stack emissions) or critical sectorai parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
XXIV	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
XXV	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

Maharashtra

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.

8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune),New Administrative Building, 1stFloor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Shri. Anil Diggikar (Member Secretary SEIAA)

Copy to:

1. SECRETARY MOEF & CC

2. IA- DIVISION MOEF & CC

3. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI

4. REGIONAL OFFICE MOEF & CC NAGPUR

5. MUNICIPAL COMMISSIONER PUNE

6. MUNICIPAL COMMISSIONER SATARA

7. REGIONAL OFFICE MPCB PUNE

8. REGIONAL OFFICE MIDC PUNE

9. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD

10. COLLECTOR OFFICE PUNE

11. COLLECTOR OFFICE SATARA

12. COLLECTOR OFFICE SOLAPUR

Government of Maharashtra

Annexure II

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in

"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

ROP/ MPCB/ID / 2A1030000/2 **Date:** 30/10/2024

To,
M/s. Maharashtra Cement Plant
(A unit of Shree Cement Ltd.,),
Village Patas, Tal. Daund, Dist. Pune.

Sub: Interim Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act,1981.

Ref : 1) Legal Action Proposal Submitted by Sub Regional Officer, Pune-I vide MPCB- LEGAL-ACTIONS-180423003.
2) Personal hearing extended at MPCB-HQ, Mumbai on 03/10/2024
3) Minutes of personal hearing received on 25/10/2024

With reference to the above, the personal hearing extended on 03/10/2024 before the Board's Competent Authority at MPCB-HQ, Sion, Mumbai and the minutes of personal hearing received on 25/10/2024, Considering your submissions during the hearing and Report of Sub Regional Officer Pune-II. The Board has decided to issue the following directions,

(1) You shall provide scientific storage (Silo) for the fly ash storage within a period of one month.
(2) You shall carry out transportation of Raw Material i.e. Clinker, Pond Ash and Slag through Rail only.
(3) You shall transport fly ash through bulkers from NTPC Solapur to Plant.
(4) You shall provide tyre washing facilities at all entry and exist points of the plant within a period of one month.
(5) You shall provide permanent sprinkling system / foggers along the roadside within and outside the premises so as to avoid fugitive emissions.
(6) You shall make necessary arrangement for sweeping of road from the industry premises to village road i.e. from plant to Patas Station road.
(7) You shall strictly comply with the conditions of Environmental Clearance by the SEIAA and consent to operate granted by the Board.
(8) The existing bank guarantee of Rs. 5 Lakh, which was submitted as per the consent conditions, is being forfeited.
(9) You shall submit all the bank guarantee, which were imposed by Board's earlier directions.

You shall submit the action taken report on above directions within 15 Days, in case you fail to comply with the above directions the Board will have no option to initiate further legal action as deemed fit, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board

(J. S. Salunkhe)
Regional Officer,
M. P. C. Board Pune

Copy submitted to:-
1. Joint Director (APC), MPCB, Mumbai
2. P & Law Division / Law Officer, MPCB, Mumbai.

Copy for information and necessary action :
Copy to :- Sub Regional Officer, MPCB, Pune-I : You are directed to ensure compliance of the aforesaid directions and submit report.

Annexure III

MAHARASHTRA CEMENT PLANT
(A Unit of Shree Cement Limited)

Near Patas Railway Station, Village Patas and Kangaon
Taluka - Daund, Dist. Pune, Maharashtra - 412219
CIN No. : L26943RJ1979PLC001935 • Website : www.shreecementltd.in

SCL/Pune-Patas/2024-25/

Date: 11.11.2024

Received on Dt. 11/11/2024
Clerk
R. O. M. P. C. B. Pune

To
The Regional Officer,
Maharashtra State Pollution Control Board,
Jog Center, 3rd floor, Mumbai Pune Road, Wakdewadi,
Pune (Maharashtra) – 411003

Sub.: : Reply of Interim Directions issued under section 33A of Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981 issued to Maharashtra Cement Plant (A Unit of Shree Cement Limited) situated at Village: Patas & Kangaon, Taluka: Daund, District: Pune (Maharashtra).

Ref:
1. Environment Clearance issued by SEIAA, MH, dated 01.02.2019.
2. CTO issued by MPCB vide letter no. MPCB CONSENT - 0000144968 / CR/2212000914, Dated 03.12.2022.
3. Our Earlier communication vide letter No. SCL/MCP/ENV/2023-24 Dated 07.06.2023
4. Our Earlier communication vide letter No. SCL/Pune-Patas/2023-24 Dated 29.02.2024
5. Personal Hearing extended at MPCB – HQ, Mumbai on 03.10.2024
6. Your letter No. ROP/MPCB/D/24103000012 Dated 30.10.2024.

Dear Sir,

With reference to your letter No. ROP/MPCB/D/24103000012 Dated 30.10.2024 regarding above subject, we would like to inform your good office that Shree Cement Limited (SCL) is an Environmental Conscious organization and use the state of art technology for prevention and control of pollution in its plants across the country. SCL are operating a standalone clinker grinding unit after obtaining Environmental Clearance (EC) from SEIAA, Maharashtra and CTE & CTO from MPCB with the cement production capacity of 3.0 Million TPA {Ordinary Portland Cement (OPC), Pozzolona Portland Cement(PPC), Portland Slag Cement (PSC) & Composite Cement}, HAG and Captive Railway Siding at Village: Kangaon and Gat No. 733 of Village: Patas, Taluka: Daund, District: Pune (Maharashtra).

We are submitting herewith the pointwise reply/ clarification for your kind consideration:

Sr. No.	Directions	Reply/ Clarification
1	You shall provide scientific storage (Silo) for the fly ash storage within a period of one month.	We have already provided silos for storage of fly ash. However, additionally we have also started construction of shed for storage of pond ash. 90 % of construction of Shed is completed and balance work will be completed within one month. Photographs of Fly Ash silo and under construction Pond Ash shed are attached as **Annexure-1**.
2	You shall carryout transportation of raw material i.e. Clinker, Pond ash and slag through Rail only.	Noted for compliance. In present scenario, transportation of raw material i.e. Clinker, Pond ash and slag is done through Rail. We are agreed to comply with the conditions of Environmental clearance by SEIAA inline with the provision of EIA notification SO 1533, dated 14 sept 2026 based on the EIA and consent to operate granted by the Board.
3	You shall transport fly ash through bulkers from NTPC Solapur to Plant.	Complying with. Photograph of Fly ash bulker is attached as **Annexure-2.**
4	You shall provide tyre washing facilities at all entry and exit points of the plant within a period of one month.	Noted and agreed for compliance. Construction of tyre washing facility is undergoing and will be completed within a period of one month.
5	You shall provide permanent sprinkling system / foggers along the roadside within and outside the premises so as to avoid fugitive emissions.	Noted and agreed for compliance. Permanent sprinkling system / foggers will be provided along the roadside within the premises to avoid fugitive emissions. As per the direction no. 6 below, Regular Cleaning of dust by road from premises to village road (i.e. 800 m. road from plant to Patas station road) is done being through vacuum cleaning machine and Water sprinkling on it also started on regular basis to avoid the fugitive emission outside the premises.
6	You shall make necessary arrangement for sweeping of roads from the industry premises to village road i.e. from plant to Patas station road.	Noted and agreed for compliance. Regular Cleaning of dust by road from premises to village road (i.e. 800 m. road from plant to Patas station road) is done being through vacuum cleaning machine and Water sprinkling on it also started on regular basis to avoid the fugitive emission outside the premises. Photographs of vacuum cleaning machine used for inside the plant premises & on plant to Patas station road and water spray through water tanker are attached as **Annexure-3.**
7	You shall strictly comply with the conditions of	Agreed and Complying with the conditions of Environmental clearance by SEIAA based on the

Sr. No.	Directions	Reply/ Clarification
	Environmental clearance by SEIAA and consent to operate granted by the Board.	EIA report and consent to operate granted by the Board.
8	The existing Bank Guarantee of Rs. 5 Lakh, which was submitted as per the consent conditions, is being forfeited.	Board has already forfeited the BG of Rs. 10,00,000 Vide board order ROP/MPCB-BG-14514/240729-FTS-0148 dated 29.07.2024. Further as per Board's direction, we have already submitted the additional BG totaling of Rs. 30,00,000 /- Rupees Thirty Lakh Only (which include the existing BG of Rs. 10,00,000 and top-up of Rs. 20,00,000) BG No. 18250100000103 Dated 22.08.2024 and old BG of Rs. 5,00,000 /- (Rupees Five Lakh Only) vide BG No. 18250100000039 dated 03.02.2022 for the standalone clinker grinding unit. Considering the above submission and efforts, we request your good office to kindly do not forfeit the BG of Rs. 5 Lakhs.
9	You shall submit all the bank guarantee, which were imposed by Board's earlier directions.	Complied with. After forfeited the BG of Rs. 10,00,000 /-Vide board order ROP/MPCB-BG-14514/240729-FTS-0148 dated 29.07.2024 and as per Board's direction, we have already submitted the additional BG totaling of Rs. 30,00,000 /- Rupees Thirty Lakh Only (which include the existing BG of Rs. 10,00,000 and top-up of Rs. 20,00,000) BG No. 18250100000103 Dated 22.08.2024 and old BG of Rs. 5,00,000 /- (Rupees Five Lakh Only) vide BG No. 18250100000039 dated 03.02.2022 for the standalone clinker grinding unit. We had communicated the same to the board vide our letter ref SCL/ENV/PUNE/2024-25 dated 29-08-2024 for kind perusal.

Submitted for your kind consideration please.

Thanking you,
Yours faithfully,

For Maharashtra Cement Plant
(A Unit of Shree Cement Limited)

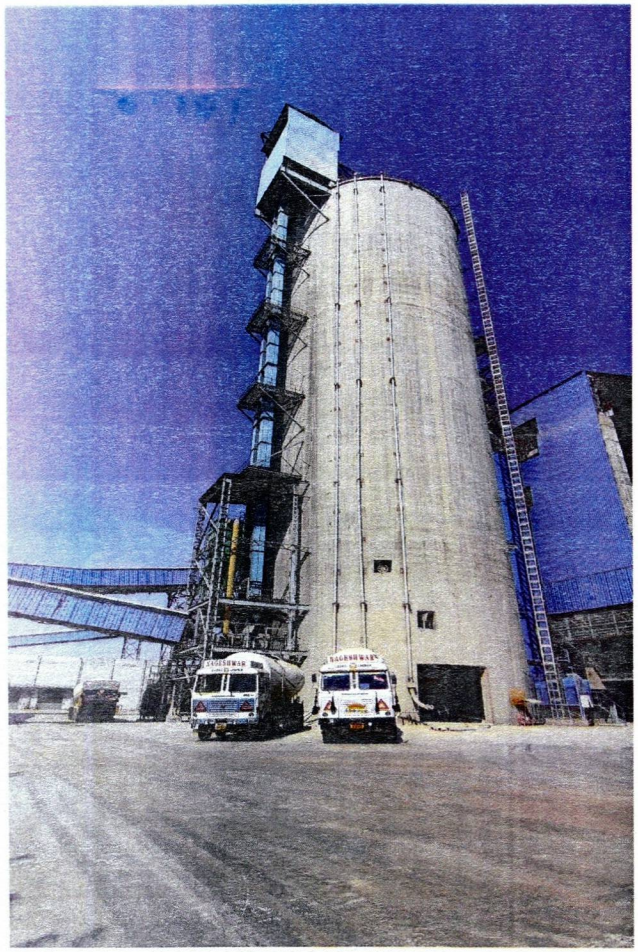
Kanti Lal Nanda
Unit Head

Enclose – As Above

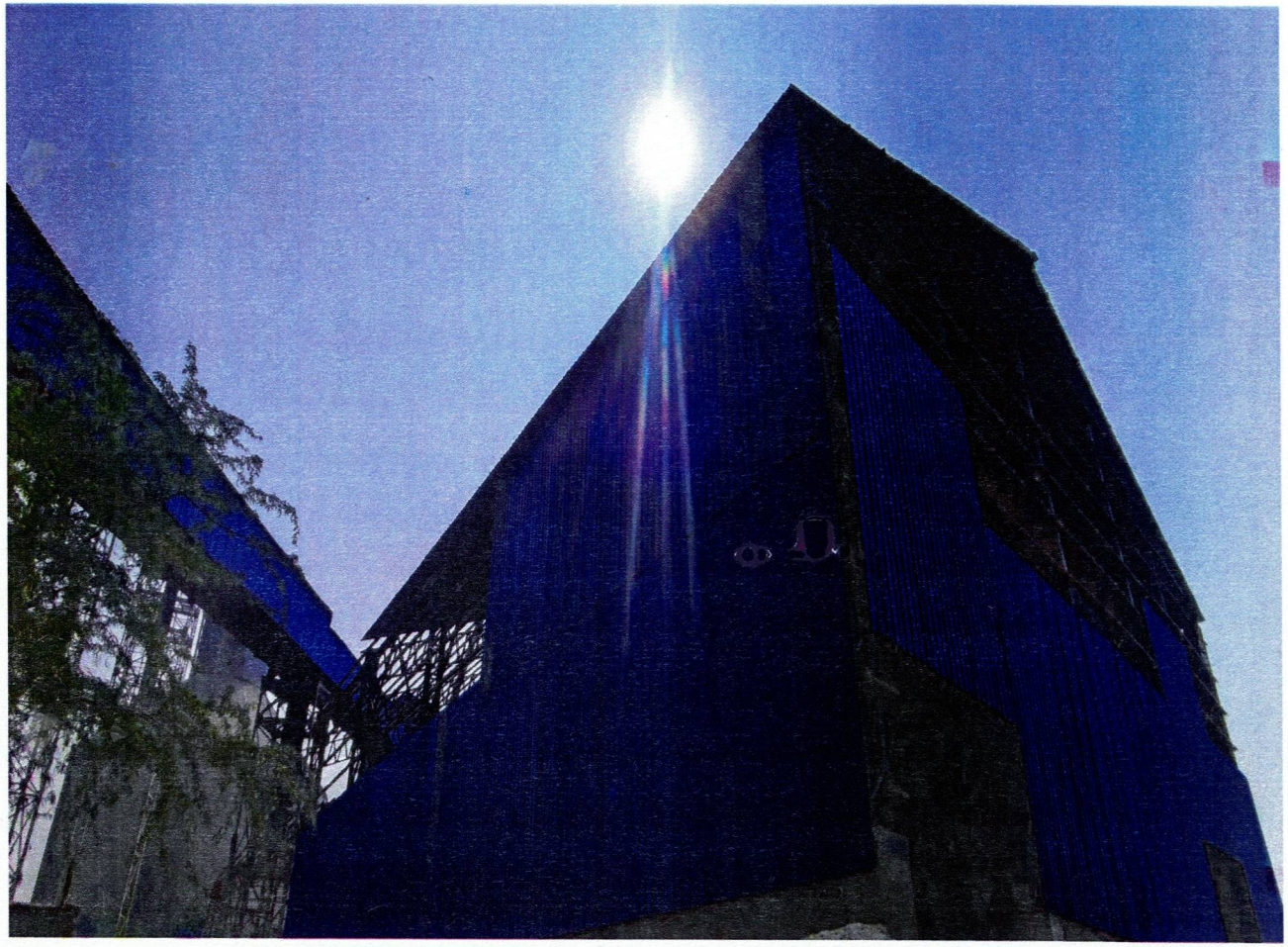
CC: **The Sub- Regional Officer**, Pune-I, Maharashtra State Pollution Control Board, Jog Center, 3rd floor, Mumbai Pune Road, Wakdewadi, Pune (Maharashtra) – 411003

Annexure-1

Photograph of Fly Ash Silo and Ash storage shed



Fly Ash Silo



Under construction Shed for scientific storage of Ash

Annexure-2
Fly Ash Bulkers

Bulkers used for transportation of Fly Ash from NTPC Solapur to Plant

Annexure-3

Cleaning of Roads of Plant premises & plant to Patas station road and Water spray on the roads

Cleaning of Internal roads by Vacuum Cleaning Machine

Cleaning of Plant to Patas Station Road by Vacuum Cleaning Machine

Annexure-3

Cleaning of Roads of Plant premises & plant to Patas station road and Water spray on the roads

Water Sprinkling near Main gate

Water Sprinkling on the road from plant to Patas station road